SER IN THE MINISTRY OF AGRICULTURE (SHR1 R. PRABHU): (a) Upto 31-3-1988, Government of India has released Rs. 14.74 crores to the Government of M.P. in  $t_{ne}$  form of loan assistance for the construction of the Ruthiai Dam. No amount has so far been made available to the State Government during 1988-89 and there is no proposal at present, for 1989-90.

(b) The quantity of water proposed to be supplied to the Vijaipur fertiliser plant is 25 million gallons per day.

The expenditure incurred by the State Government on the project upto March 1988 is Rs. 1902 lakhs. The budget provision made by the State Government for the year 1988-89 is Rs. 360 lakhs.

The project started in 1983-84 and the target date of completion indicated by the State Government is June 1990. Full water supply to the fertiliser plant is expected by July 1990.

## Cable Video

2797. SHRI KAPIL VERMA; SHRI MOHAMMED AMIN ANSARI;

Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

- (a) whether Government ar<sub>e</sub> aware of fast expansion of Cable Television in the country; whether there is any law covering it;
- (b) what measures Government propose to take to regulate Cable Television viewing at public places;
- (c) what measures Government propose to take to stop Video Cassettes of objectionable nature being shown on Cable Television;
- (d) whether Video cassettes on films not get released are being shown on the Cable T.V. and leading to huge losses to film industry; and

(e) measures being taken to stop video piracy on high scales?

to Questions

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K- L. BHAGAT); (a) and (b) According to Indian Telegraph Rules, 1951, administered by Ministry of Communications, no licence is required for laying a cable within the limits of a single building compound or estate but a 3icence is required if the cable is to be laid crossing a public road. No licences for laying cables across public roads are being issued.

- (c) AU video copies of certified celluloid films are required by law to bear duplicate copies of censorship certificate issued for the main celluloid film. This certificate, *inter-alia*, mentions the number of reels and the total lengt<sub>n</sub> of the film. However it does not cover the insertion of advertisements. Advertisement films are separately submitted for censorship and issued with censorship certificates.
- (d) and (e) With a view to combat-in video piracy, the Central Government have already amended the Cinematograph Act, 1952 arid the Copyright Act 1957, providing for enhanced and minimum punishments (both imprisonment and fine) for offences relating to provisions contained in these Acts. However, enforcement of various provisions of these anti-video piracy laws is the responsibility of the

State Government's/Union Territory Administrations. Although the Ministry of Human Resource Development is responsible for administration of the aforesaid Acts, the Ministry of I. & B. have written to All State Governments /Union, Territory Administration for enforcing the various provisions of these laws with vigour.